

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 627/2022
(I.A. No. 858/2023 & I.A. No. 343/2024)

In the matter of: -

Prakash Yadav

Applicant

Versus

State of Haryana

Respondent

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Place: Delhi

Dated: 18.10.2024

**STATUS REPORT IN THE MATTER OF O.A. No. 627 of 2022;
PRAKESH YADAV VERSUS STATE OF HARYANA IS
REGARDING DISCHARGE OF SEWAGE FROM STPS IN
REWARI DISTRICT.**

1.0 BACKGROUND

In the matter of OA No. 627 of 2022 titled Prakesh Yadav versus State of Haryana the Hon'ble NGT vide its order dated 14.08.2024 directed CPCB as follows:

“Para 1: From the record, we do not find any current status of functioning of the following STPs whether maintains the prescribed standards or not;

“iii) Outlet of 9.5 MLD, STP, PHED, Village Kharkhara, Dharuhera;

iv) Out of 5 MLD STP, HSVP, Dharuhera;

v) Outlet of 16 MLD, STP, PHED, Nasiaji Road, Rewari;

vi) Outlet of 08 MLD, STP, PHED, Nasiaji Road, Rewari;

vii) Outlet of 6.5 MLD, STP, PHED, Village Kaluwas, Rewari;

viii) Outlet-of-3.5 MLD, STP, PHED, Bawal.

Para 2: Let testing be done by CPCB and it shall submit compliance report within one month”

Hon'ble NGT vide order dated 24.09.2024 allow three weeks' time to CPCB to submit report.

2.0 COMPLIANCE TO THE DIRECTIONS OF NGT

In compliance to directions of Hon'ble NGT, a team of CPCB officials visited 06 STPs cited in the order on 10.09.2024 and collected samples from Inlet and Outlet STPs in presence of Public Health Engineering Department (PHED) officials. The samples collected from Inlet and Outlet of all six STPs were analyzed for

pH, BOD, COD, TSS, Total Nitrogen and Fecal Coliform. Details of STPs are mentioned below:

S. No.	STP Location	Installed Capacity (In MLD)	Capacity Utilization (In MLD)	Technology	Mode of Discharge of treated effluent as per the CTO*	Validity of CTO*
1	Nasiaji Road, Rewari	16	14	SBR	For Irrigation	Valid up to 17/10/2024
2	Nasiaji Road, Rewari	8	6.8	MBBR	For Irrigation	Valid up to 17/10/2024
3	Kaluwasa, Rewari	6.5	5.0	MBBR	For Irrigation	Valid up to 17/10/2024
4	Bawal	3.5	3.0	MBBR	For Irrigation	Not valid. Consent expired on 03.09.2022
5	Kharkhara	9.5	5.0	SBR	Others	19/01/2025
6	Dharuhera	5	3.5	SBR	Onland Percolation	Not valid. Consent expired on 30.09.2023
Total		48.5	37.3			

* Consent to Operate (CTO) issued by Haryana State Pollution Control Board.

Analytical results of these 06 STPs located in Rewari district of Haryana are presented in **Annexure-I**.

3.0 FINDINGS

Inspection and monitoring of all 6 STPs referred in the order dated 14.08.2024 of this instant matter, were performed for compliance verification of STPs and the following observations were made:

1. During the inspection, all 06 STPs were found operational. It was also found that 6.5 MLD STP at Kaluwasa was under rehabilitation/upgradation.
2. Out of the 6 inspected STPs, the 3.5 MLD STP located at Bawal discharges its treated water into Gram Panchayat Land at Pawti near Haryana and Rajasthan Border and remaining 05 STPs discharges their treated water into Sahibi River Barrage.
3. STPs located at Dharuhera (5 MLD) and at Kharkhara (9.5 MLD) are having disinfection facility; the remaining STPs do not have any facilities for disinfection.
4. Based on the analysis of the samples collected during the inspection all 6 STPs were found non-complying with respect to the discharge norms prescribed by Hon'ble NGT vide order dated 21/12/2018 in the matter of Nitin Shankar Deshpande Vs UOI & Ors in O.A. 1069 of 2018.


(Vishal Gandhi)
Scientist 'E'

Central Pollution Control Board

Table – 1: Analytical result of 06 STPs located in Rewari, Haryana

Sl. No.	STP	Sampling Location	pH	COD in mg/l	BOD in mg/l	TSS in mg/l	TN in mg/l	Faecal Coliform in MPN/100ml
Norms prescribed by Hon'ble NGT			5.5-9.0	50	10	20	10	230
1	Nasiaji Road, Rewari (16 MLD)	Inlet	6.5	3906	2090	6023		92x10 ¹²
		Outlet	7.4	34	9	BDL	27.16	17x10 ⁴
2	Nasiaji Road, Rewari (8 MLD)	Inlet	6.5	3906	2090	6023		92x10 ¹²
		Outlet	7.8	62	12	BDL	28.33	49x10 ³
3	Kaluwasa, Rewari	Inlet	7.1	441	147	936		21x10 ¹⁰
		Outlet	7.3	98	21	18	37.62	16x10 ⁶
4	Bawal	Inlet	7	1307	470	955		48x10 ¹⁰
		Outlet	7.5	27	4	BDL	21.36	11x10 ³
5	Kharkhara	Inlet	7.1	562	231	467		92x10 ¹¹
		Outlet	7.5	57	14	BDL	23.79	33x10 ⁵
6	Dharuhera	Inlet	6.9	490	106	298		39x10 ⁸
		Outlet	7.8	82	25	31	59.31	79x10 ³

Note:

- i. All the concentrations are expressed in mg/l except pH, TC & FC.
- ii. During the inspection it was found that the Kaluwasa STP is under Rehabilitation.
- iii. 02 STPs located Nasiaji Road, Rewari (16 MLD, SBR and 8 MLD, MBBR) carries industrial effluent from unidentified sources as informed by PHED officials.

Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 627/2022
(I.A. No.858/2023, I.A. No.343/2024)

Prakash Yadav

Applicant

Versus

State of Haryana& Ors.

Respondent(s)

Date of hearing: 14.08.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person (through VC)

Respondents: Mr. Rahul Khurana, Advocate for Respondents No. 2 & 7 with Mr. Praveen Kumar AEE, HSPCB and Mr. Amit Godara, XeN HSVP.
Mr. Shivang Gupta, Advocate for Respondents No. 1, 3 to 6 & 8 (through VC) with Mr. Vinay Prakash Chauhan, XEN and Mr. Ravinder Kumar XEN, PHED and Mr. Bijender Singh Ware Chief Engineer and Mr. J.P. Tanwar, XEN, Irrigation Rewari,
Ms. Prachi Mishra and Mr. Nishakant Pandey, Advocates for respondent no. 9- State of Rajasthan (through VC)
Ms. Jyoti Mendiratta and Ms. Ananya Basudha, Advocates for GNCTD and IFCD, Mr. Gi. Gi. C. George, Advocate for Ministry of Jal Shakti and CWC

ORDER

1. From the record, we do not find any current status of functioning of the following STPs whether maintains the prescribed standards or not;

- “iii) Outlet of 9.5 MLD, STP, PHED, Village Kharkhara, Dharuhera;
- iv) Out of 5 MLD STP, HSVP, Dharuhera;
- v) Outlet of 16 MLD, STP, PHED, Nasiaji Road, Rewari;
- vi) Outlet of 08 MLD, STP, PHED, Nasiaji Road, Rewari;
- vii) Outlet of 6.5 MLD, STP, PHED, Village Kaluwas, Rewari;
- viii) Outlet-of-3.5 MLD, STP, PHED, Bawal.

2. Let testing be done by CPCB and it shall submit compliance report within one month.

3. List on 20.09.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 14, 2024
Original Application No. 627/2022
AB

Item No. 04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 627/2022
(I.A. No. 858/2023 & I.A. No. 343/2024)

Prakash Yadav

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 24.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Rahul Khurana, Advocate for Respondents No. 2 & 7 with Mr. Praveen Kumar AEE, HSPCB.

Mr. Shivang Gupta and Ms. Mahak Dua Advocates for Respondents No. 1, 3 to 6 & 8 with Mr. Vinay Prakash Chauhan, XEN and Mr. Ravinder Kumar XEN, PHED and Mr. J.P. Tanwar, XEN, Irrigation Rewari.

Ms. Prachi Mishra, Mr. Nishakant Pandey, Ms. Archita Yadav and Mr. Ishaan Ojha Advocates for respondent no. 9- State of Rajasthan (through VC)

Ms. Jyoti Mendiratta and Ms. Ananya Basudha, Advocates for GNCTD and IFCD.

Mr. Gi. Gi. C. George, Advocate for Ministry of Jal Shakti and CWC

Mr. Srinivas Vishven, Advocate for CPCB (through VC)

ORDER

1. Tribunal on 14.08.2024 required CPCB to submit report in respect of functioning of following STPs as to whether they are meeting prescribed standards or not;

- “iii) Outlet of 9.5 MLD, STP, PHED, Village Kharkhara, Dharuhera;
- iv) Out of 5 MLD STP, HSVP, Dharuhera;
- v) Outlet of 16 MLD, STP, PHED, Nasiaji Road, Rewari;
- vi) Outlet of 08 MLD, STP, PHED, Nasiaji Road, Rewari;
- vii) Outlet of 6.5 MLD, STP, PHED, Village Kaluwas, Rewari;
- viii) Outlet-of-3.5 MLD, STP, PHED, Bawal.

2. However, no such report has been submitted by CPCB.

3. Shri Srinivas Vishven, Advocate has put in appearance on behalf of CPCB and stated that samples have been collected and sent for testing but the report is awaited, therefore, some further time is required. He requested that six weeks' time be allowed but we find that this is very unreasonable long time and such request cannot be accepted.

4. We allow three weeks' time to CPCB to submit report, failing which Member Secretary, CPCB shall appear in person.

5. List on 21.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 24, 2024
Original Application No. 627/2022
SN